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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A. No.522 of 1996

Dated New Delhi, this 12th day of March, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Uma Shankar
S/o Shri Ganpati
R/o Qr.No.143-B
Railway Colony
Ram Nagar
NEW DELHI. 110 055.

... Applicant

By Advocate: Shri Pratap Rai

versus

1. Union of India, through
The General Manager
Northern Railway
Baroda House
NEW DELHI-110001.
2. The Divisional Personnel Officer
Northern Railway
Delhi Division
D.R.M. Office
New Delhi Railway Station
NEW DELHI-110055. ... Respondents

O R D E R (Oral)

Mr K. Muthukumar, M(A)

The applicant is a casual labourer Khalasi under respondent No.2. He is aggrieved by the impugned order dated 1.8.1995 transferring him from Delhi to Bhatinda in the same capacity. The learned counsel for the applicant states that the applicant apparently has not joined as his wife is seriously sick and, therefore, ~~has~~ asked for his retention in Delhi. The applicant made an appeal against the aforesaid order of transfer by his application dated 8.8.1995. The respondents have not disposed of the

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said appeal and the learned counsel states that more than six months have passed since this appeal was made and, therefore, the applicant has approached this Tribunal.

The matter is relatively simple and the same is disposed of with a direction to respondent No.2 to dispose of representation dated 8.8.1995 annexed as A-6 to the O.A., within a period of two months from the date of receipt of a copy of this order. A copy of the O.A. may also be sent along with this order. With these directions, this O.A. is disposed of finally at the admission stage itself, without any order as to costs.


(K. Muthukumar)
Member(A)

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